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समयधर नयन

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1894 (S. E.)

GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LAW DEPARTMENT

NOTIFICATIONS  
The 12th October 1972

**No.LJL.157/72/7.**—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT XXIV OF 1972

(Received the assent of the Governor on the 10th October, 1972)

THE ASSAM FIXATION OF CEILING ON LAND HOLDINGS  
(AMENDMENT) ACT, 1972

[Published in the *Assam Gazette*, Extraordinary, dated the 13th October, 1972]

An

Act

further to amend the Assam Fixation of  
Ceiling on Land Holdings Act, 1956

Preamble WHEREAS it is expedient further to amend the Assam Fixation of Ceiling on Land Holdings Act, Assam Act I 1956, hereinafter called the principal Act, in the of 1957 manner hereinafter appearing;



It is hereby enacted in the Twenty-third Year of the Republic of India as follows:—

Short title, extent and commencement. 1. (1) This Act may be called the Assam Fixation of Ceiling on Land Holdings (Amendment) Act, 1972.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment of Section 1 of Assam Act of 1957. 2. In Section 1 of the principal Act, in sub-section (2), after the word and punctuation "Lakhimtion of pur," the word and punctuation "Dibrugarh," shall be inserted.

3. In Section 2 of the principal Act,—

Amendment of Section 2 of Assam Act of 1957. (1) The existing sub-clauses Nos. (b) and (c) (iii) shall be deleted and the existing sub-clauses (a), (c) (i), (c) (ii), (c) (iv), (c) (v) and (d) shall be re-numbered as sub-section (1), (2) (a), (2) (b), (2) (c), (2) (d) and (3) respectively.

(2) For the re-numbered sub-clause (2) (b), substitute the following:—

"(2) (b). Lands exceeding 50 bighas, utilised for large-scale cultivation of citrus in a compact block by any person before the first day of January, 1955".

(3) For the re-numbered sub-clause (2) (c), substitute the following:—

"(2) (c). Lands held by a mill, a factory, or a workshop, as may be required for the purposes of the expansion of the mill, factory, or workshop, or for ancillary purposes of the mill, factory, workshop, such as setting up of schools, dispensaries, and roads, but not for any other purposes".

(4) For the re-numbered sub-clause (2) (d), substitute the following:—



“(2) (d). Lands held by a co-operative farming society for cultivation of sugar-cane, only for the purpose of feeding a co-operative sugar factory”.

(5) The explanation at the end of the section shall be deleted.

Amend-  
ment of Sec-  
tion 3 of  
Assam Act I  
of 1957.

4. In Section 3 of the principal Act,—

(1) in clause (a), the punctuation (;) semi-colon at the end shall be substituted by the punctuation (,) comma, and thereafter the following shall be inserted, namely :—

“arboriculture, pisciculture, piggery, animal husbandry, poultry and other allied pursuits ;”

(2) clause (e) shall be deleted.

(3) in clause (f) the semi-colon at the end shall be deleted and the following shall be added, namely :—

“and also includes land which is or may be utilised for quarrying stones ;”

(4) in clause (k),—

(i) in sub-clause (iii) in between the words “village” and “within” the words “or town” shall be inserted.

(ii) in the proviso, for the words “twenty-five” occurring in between the words “of” and “years” the words “twenty-one” shall be substituted.

Amendment  
of Section 4  
of Assam  
Act I of  
1957.

5. In Section 4 of the principal Act,—

(1) in sub-section (1),—

(a) for the figure “75” occurring in between the words “of” and “bighas” the figure “50” shall be substituted.

(b) in the proviso, for the figure “30” occurring in between the words “of” and “bighas”, the figure “15” shall be substituted.



(2) in sub-section (2),—

(a) for the words “this Act” the words “the Assam Fixation of Ceiling on Land Holdings (Amendment) Act, 1970” shall be substituted. Assam Act VIII of 1971.

(b) in the Explanation,—

(i) in item (v), for the word “playgrounds” the word “playground” shall be substituted.

(3) in sub-section (5),—

(a) for the words “this Act”, the words “the Assam Fixation of Ceiling on Land Holdings (Amendment) Act, 1970” shall be substituted. Assam Act VIII of 1971.

(b) the word “of” occurring in between the words “such” and “limit” shall be deleted.

(4) in sub-section (6), for the words “this Act” wherever they occur the words, “the Assam Fixation of Ceiling on Land Holdings (Amendment) Act, 1970” shall be substituted. Assam Act VIII of 1971.

Amendment of Section 23 of Assam Act I of 1957. 6. In section 23 of the principal Act, in clause (b), for the figure “100” occurring in between the words “of” and “bighas”, the figure “50” shall be substituted.

MD. SAADULLAH,  
Joint Secy. to the Govt. of Assam,  
Law Department.